

ITEM NO.25

COURT NO.1

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 14523/2024

(Arising out of impugned final judgment and order dated 20-03-2024 in WP No. 7295/2023 passed by the High Court Of M.p Principal Seat At Jabalpur)

RAVI KUMAR GOLHANI & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN,
STATE BAR COUNCIL OF MADHYA PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.79816/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.79815/2024-EXEMPTION FROM FILING O.T. and IA No.79813/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..) and IA No.79814/2024-PERMISSION TO PLACE ON RECORD SUBSEQUENT FACTS)

Date : 10-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Siddharth R Gupta, Adv.
Mr. Shailendra Verma, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Sanjay Singh, Adv.
Ms. Amisha Devi, Adv.
Mr. Mrigank Prabhakar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Special Leave Petition is granted.
- 2 Issue notice to Respondent Nos 1 to 4 returnable on 10 May 2024.

- 3 On the request of Mr. Siddharth R Gupta, counsel appearing on behalf of the petitioners, permission is granted to delete the names of Respondent Nos 5 to 238 at the risk of the petitioners.
- 4 There shall be a stay of the operation of the impugned order of the High Court dated 20 March 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RANJANA SHAILLEY)
COURT MASTER